

15.13 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): On behalf of Shri Jagjivan Ram, I beg to move the following:

"That in pursuance of Section 12 (1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Section 12 (1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

15.15 hrs.

MATTERS UNDER RULE 377

(i) REPORTED DISTRESS SALE OF WHEAT BY FARMERS TO WHOLESALE TRADERS

SHRI SAMAR MUKHERJEE (Howrah): Sir, as was the record yield of sugar-cane the bumper wheat crop in U.P. this season has proved to be as counter productive to farmers. Farmers have been making distress sale of wheat to wholesale traders, there being no adequate facilities to

sell their produce to FCI State or co-operative procurement agencies. Farmers have to undergo a harassing experience at the hands of FCI or the State Government procurement agents many of whom are in league with local traders. Their produce is under-graded by the procuring agencies on various pretexts. The farmers are forced to turn to the traders, who often buy their stocks at prices far below the minimum support price. The wholesalers then sell this wheat to the FCI or the State agency after some cleaning. This is going on unabated. Even the Agriculture Ministry official admitted that the U.P. farmers were facing a marketing problem.

I, therefore, urge upon the Govt. to increase purchasing centre of FCI with the screening facilities adequately and persuade the State Govt. to develop its Mandis adequately to cope with the bumper crop. I also demand that FCI or the State Govt. procurement agency should purchase wheat and other agricultural produce at weekly village hats or mandis.

(ii) GROUND-NUT OIL IMPORTED BY S.T.C. HAVING BECOME UNFIT FOR HUMAN CONSUMPTION

श्री श्री निमल चन्द्र जैन (सिवनी) : उपाध्यक्ष महोदय, राज्य सरकारों की ओर से सार्वजनिक वितरण के लिये राज्य व्यापार निगम ने गत वर्ष अक्तूबर माह में 14 करोड़ रु० कीमत का जो 17,000 टन मूंगफली का तेल विदेशों से आयात किया था वह बाजार में नहीं पहुंच सका और उसमें 5 करोड़ रु० से अधिक की क्षति हुई है।

तेल की पूर्ति की समस्या जब गंभीर थी उस समय उसे हल करने एवं त्योहारों की आवश्यक मांग को पूर्ण करने के लिये इस तेल का आयात किया गया था। तेल भारत में पहुंचे 9 माह गुजर चुके किन्तु वह उपभोक्ताओं तक नहीं पहुंच सका। तेल इतना लूटा हो चुका है कि वह मनुष्यों के खाने लायक नहीं रह गया है।

निगम ने यह तेल 8,250 रु० टन की दर से खरीदा था परन्तु राज्य सरकारों ने तेल उठाने से इन्कार कर दिया है क्योंकि उनके लिये पूर्ण की निगम की मूल्य शर्तें सतावजनक नहीं हैं। इस इन्कार का एक कारण यह भी है कि इस बीच बाजार में तेल के भाव काफी कम हो गये हैं। इसके अलावा तेल की किस्म से भी राज्यों को संतोष नहीं है।

तमिलनाडु एवं महाराष्ट्र के तेल उत्पादकों ने व्यापारियों को उक्त तेल के विक्रय पर आपत्ति की थी, क्योंकि उनका दावा था कि यह तेल तमिलनाडु एवं महाराष्ट्र की ख़ास के लिये बुलाया गया था। उनका तर्क था कि शुद्ध करने के लिये यह तेल उन्हें दिया जाये। निगम ने इसे स्वीकार नहीं किया।

तेल का भंडार बम्बई में ही पड़ा है, जिसमें निगम की भारी राशि फंसी है। अब तेल की हालत यह हो गयी है कि वह खाने लायक नहीं रह गया है। अच्छी तरह उसे जब तक साफ नहीं किया जाता वह खाने योग्य नहीं होगा।

वर्तमान में तेल का भाव 6,900 रुपये टन है। इस प्रकार मूल्य में भंडारण शुल्क एवं बीमा शुल्क मिलाकर 3,000 रुपये प्रति टन का अंतर आता है। आज की स्थिति में उसमें कुल 5 करोड़ का घाटा हो रहा है। मेरा निवेदन है कि सरकार इसकी ओर ध्यान दे।

(iii) MISBEHAVIOUR OF SCOOTER DRIVERS IN DELHI AND UNHELPFUL ATTITUDE OF THE POLICE

SHRI A. K. ROY (Dhanbad): I had a bitter experience at New Delhi station today morning (Tuesday) when I got down from the Rajdhani Express and tried to get one scooter at the stand to attend the Parliament in time.

I found the scooter stand had turned into a forum of free enterprise and the drivers were openly bargaining and choosing amongst the passengers and I was denied any lift. I found also one 'leader' of the stand openly insulting and demoralising passengers who dared to point out some rules. Failing to get a scooter in the 'open market' I approached the police outpost there and the person there instead of helping us started cross-examining us in a way bordering misbehaving. At last when I disclosed my identity one police official who was on scooter suddenly caught hold of one driver who kept his scooter at the corner of the station and not in the stand and asked him to take me to my destination which showed that the scarcity of conveyance in the station had been artificially created in connivance with the police.

Being an M.P. I got this privilege but most of the passengers are not fortunately M.Ps and so they were to surrender helplessly to the mercy of the taxi and scooter drivers. Delhi is the capital of India where people from all corners of the country and even from abroad come and if at the very entry they face a virtual lawlessness, intimidation and harassment, they would go only with impression that Emergency is the only answer to India's malady.

(iv) REPORTED STRIKE BY LAWYERS OF THE HAZARI COURTS, DELHI

श्री ओम प्रकाश त्यागी (बहराइच): उपाध्यक्ष महोदय, मैं आज खास तौर से गृह मंत्री का ध्यान आकृष्ट करने के लिये खड़ा हुआ हूँ।

15 जुलाई, 1978 को तीसहजारी कचहरी के एक वकील श्री ओम प्रकाश शर्मा किसी झगड़े के सम्बन्ध में पहाड़गंज, नई दिल्ली पुलिस स्टेशन गये, परन्तु वहाँ पर उनकी बात सुनने के बजाय वहाँ के एम० एच० ओ० तथा सब-इन्स्पेक्टर पुलिस ने उन के साथ दुर्व्यवहार किया और